

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 568 of 2019

IN THE MATTER OF:

Empress Place Owners Association

.....Appellant

Vs.

Chitra Srinivas

.....Respondents

With

Company Appeal (AT) (Insolvency)No. 569 of 2019

IN THE MATTER OF:

Levantine Heights Apartment Allottees Association

.....Appellant

Vs.

Chitra Srinivas

.....Respondents

Present :

For Appellant:

**Mr. Arjun Krishnan, Ms. Khushboo Mittal,
Advocates**

For Respondents:

Mr. Ishan George, Advocate for R-1

O R D E R

12.07.2019 - Mr. Ishan George appears on behalf of learned counsel for Respondent prays for and is allowed two weeks' time to file reply-affidavit along with Vakalatnama. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

...contd.

Learned counsel for the Appellant is allowed to implead '**Southern Investments Pvt. Ltd.**' ('Corporate Debtor') through their Director as party Respondent No. 2. Necessary corrections be made in the paper-book and cause title in the main appeal by 15th July, 2019.

Let notice be issued on newly impleaded Respondent No. 2. Requisite along with process fee be filed by 16th July, 2019.

Post the case for 'admission' on **21st August, 2019.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/sk

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